



पेंशन निधि विनियामक और विकास प्राधिकरण Pension Fund Regulatory and Development Authority

A Public awareness initiative on old-age income security

Retirement Planning and Tax Savings

Simply put, Retirement Planning calls for saving today for a bright tomorrow.

One of the key advantages of retirement planning- while saving for your future, you get to enjoy tax benefits today.

NPS comes with a unique mix of Tax advantages. Tax benefits are available for both salaried and self employed. NPS is an eligible instrument under IT Act for claiming Tax deductions.

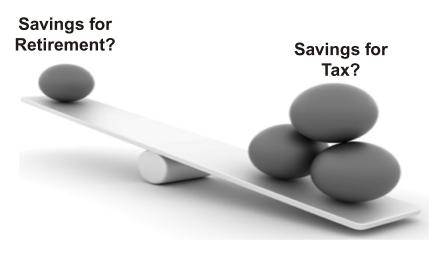
Advantage NPS- Benefits for Salaried Employees

Deduction upto 10 % of salary (Basic + DA) from taxable income- u/s 80 CCD (1)* subject to max. of Rs. 1.00 Lakh within overall ceiling of Rs. 1.50 Lakh u/s 80 CCE*.

Most importantly, if your employer is also contributing towards your pension account, an additional deduction of 10 % of salary (basic + DA) u/s 80 CCD (2)*; this limit is over and above the overall ceiling of Rs. 1.50 Lakh u/s 80 CCE*.

Illustration for Corporate Employee		
(Amounts in Rs. Lakh)	With NPS contribution only from employee	With NPS contribution from employee and employer
Salary (Basic+DA)	15.00	15.00
Allowances	3.00	1.50
NPS Co-Contribution (10% of Salary)	Nil	1.50
Total Salary	18.00	18.00
Total Deductions u/s 80 CCD(1) if subscriber contributes 10% of salary to NPS	1.00	1.00
Deduction u/s 80 CCD(2) on employer contribution	Nil	1.50
Taxable Salary	17.00	15.50
Tax (including surcharge) with NPS	3.45	2.99
Total Tax payable (including surcharge) without NPS	3.76	3.76
Tax Saving by investing in NPS	0.31	0.77

^{*}Sections referred are from Income Tax Act, 1961, as amended from time-to-time.



One weighing more than the other on your mind?

Consider a BALANCED APPROACH

Consider



To know more about NPS or your nearest POP-SP call on Toll Free Number

1800 110 708

OR

SMS

NPS to 56677*

*Standard charges applicable.

OR

Visit our website

www.pfrda.org.in

Advantage NPS- Tax Benefits for Corporates and Employers

You are a Corporate if you are a proprietorship concern, a partnership firm, an SME, a Pvt./ Public Ltd. Co,. a PSU or an MNC etc.

As "Corporates", if you are providing towards the NPS contributions of your employees you can claim that as a **Business Expense for Tax deduction-** upto 10% of salary u/s 36(1) iv (a)*.

Advantage NPS- Benefits for Self employed **Individuals**

Deduction from taxable income u/s 80 CCD (1)* subject to maximum limit of Rs.1.00 Lakh, within overall ceiling of Rs.1.50 Lakh u/s 80 CCE*.

What is NPS?

A highly efficient, technology driven system to save small amounts today, to build a fund for life's second innings.

Why NPS?

- Low Cost Product
- Tax benefits for Individuals, Employees and Employers
- Attractive Market Linked Returns
- Safe, Secure and Easily Portable
- Professionally Managed by Experienced Pension Funds
- Regulated by **PFRDA**, a Regulator set up through an Act of Parliament

Who Can Join?

You can join, if you are any or all of the following:

- Citizen of India; Resident or Non-Resident
- Age between 18-60 years, as on date of joining
- Salaried or Self Employed

Where can I open NPS account?

At any of the Points of Presence-Service Provider (POP-SP), authorized by PFRDA.

DAVP/15102/13/0009/14-15

^{**}Tax Slabs for AY 2015-16